

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 11.4.2001

CP 4/2001 (OA 36/94)

1. Gopal Singh s/o Shri Gom Singh r/o Village Bhunabai, Post Rasulpura, Ajmer.
2. Shiv Lal Parche s/o Shri Mukund Parche r/o Village Khajpura, Post Hatundi, District Ajmer.

... Petitioners

Versus

1. Shri Vasudev Gupta, General Manager, Western Railway, Churchgate, Mumbai.
2. Shri S.D. Limeya, Divisional Rly. Manager, Western Railway, Ajmer Division, Ajmer.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Petitioners ... Mr.S.K.Jain

For the Respondents ... Mr.Hemant Gupta, proxy counsel  
for Mr.M.Rafiq

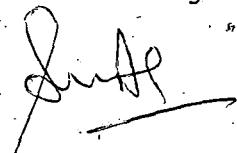
O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

This Contempt Petition has arisen out of an order passed in OA 36/94 on 5.4.2000. In the said OA, this Tribunal issued the following order :-

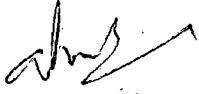
"Application is allowed. There shall be a direction to the respondents to publish the result of the applicants regarding the Trade Test they have taken and accordingly issue appointment orders, if the applicants have passed in the said test. In the circumstances, parties shall bear their own costs."

2. It is stated by the petitioners that the respondents have wilfully and deliberately disobeyed the order passed by this Tribunal. Therefore, contempt proceedings be initiated against them.



3. Show-cause notice was given to the alleged contemnors and a reply was filed. In the reply it has been made specific that compliance of the order passed by this Tribunal in OA 36/94 has been made vide order dated 7.3.2001 and copy of the order is enclosed with the reply. The learned counsel for the petitioners also admits the same. In view of the compliance made by the opposite party, this Contempt Petition fails and liable to be disposed of as having become infructuous.

4. We, therefore, dismiss this Contempt Petition as having become infructuous and notices issued against the alleged contemnors are hereby discharged.

  
(N.P. NAWANI)

MEMBER (A)

  
(S.K. AGARWAL)

MEMBER (J)